

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**

**NEW DELHI**

**COMPANY APPEAL (AT)NO.154/2020**

**In the matter of:**

Sri Dhanada Laboratories Pvt Ltd & Ors Appellant

Vs

Namireddy Raghu Ram Reddy & Ors Respondent

Mr. Dr. Lakshmi Narasimha and Ms Soujanya, Advocates for Appellant.

Mr. Nitin Chowdary Pavulari, Advocates for R1 and R2.

**ORDER**

**16.09.2020-** Learned counsel for the appellant submits that he shall file the legible copies of the Annexures and also file the certified copy of the impugned order within two days. Therefore, he does not want to press IA No.2158/2020 and IA No.2157/2020. IA applications are dismissed as not pressed.

Learned counsel for the appellant submits that the Tribunal has granted the relief which is not sought in the petition itself. There is a factual mistake in the order.

Learned counsel for the Respondents on caveat accepts notice on behalf of Respondent No.1 and 2. Learned counsel for the appellant prays for stay of operation of the impugned order. We are not inclined to stay the operation of the impugned order, however, parties are directed to maintain 'Status Quo' in regard to shareholding patten of the company till next date of hearing. Respondent No.1 and 2 may file reply affidavit within two weeks. Rejoinder, if any, within one week thereafter with an advance copy of opposite counsel.

Let notice be issued to the Respondent No.3 and 4 through speed post. Requisites alongwith process fee, if not filed, be filed by 18.9.2020. If the

appellant provides the e-mail address of the Respondents, let notice be also sent through email or any other available mode.

Let the appeal be fixed on **15<sup>th</sup> October, 2020.**

**(Justice Jarat Kumar Jain)**  
**Member (Judicial)**

**(Mr. Balvinder Singh)**  
**Member (Technical)**

**(Mr. V.P. Singh)**  
**Member (Technical)**

**Bm/nn**